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Chhattisgarh Upkar (Sanshodhan) Act, 2013 22 of 2013

[01 August 2013]

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PREAMBLE

An Act to further amend the Chhattisgarh Upkar Adhiniyam, 1981, Be it enacted by the Chhattisgarh Legislature in the Sixty-fourth Year of the Republic of India, as follows:--

* Published in the Chhattisgarh Rajpatra (Asadharan) dated 1-8-2013 Page 668(1).

1. Short title, extent and commencement :-

- (1) This Act may be called the Chhattisgarh Upkar (Sanshodhan) Adhiniyam, 2013.
- (2) It extends to the whole State of Chhattisgarh.
- (3) It shall come into force from the date of its publication in Official Gazette.

2. Amendment of Section 3:-

After clause (v) of proviso to sub-section (1) of Section 3 of the Chhattisgarh Upkar Adhiniyam, 1981 (No. 1 of 1982), the following shall be added, namely:--

"(vi) Consumed or used by any generating company, in which the State Government holds at least twenty six percent equity, by it or sold or supplied to a Distribution Licensee owned by the Government.

Explanation .--

- 1. For the purpose of this Section, equity holding by a Government Company in its Subsidiary Company shall be deemed to be equity holding of the State Government.
- 2. "Distribution Licensee" shall have the same meaning as defined under sub-section (17) of Section 2 of the Electricity Act, 2003 (No. 36 of 2003).
- 3. "Generating Company" shall have the same meaning as defined under sub-section (28) of Section 2 of the Electricity Act, 2003 (No. 36 of 2003).
- 4. "Government Company" Shall have the same meaning as in subsection (31) of Section 2 of the Electricity Act, 2003 (No. 36 of 2003)."